CENTRAL ADMINISTRATIVES TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP NO.767/2017 OA NO.2643/2016

NEW DELHI THIS THE 16TH DAY OF JULY, 2018

HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A) HON'BLE MR. S.N. TERDAL, MEMBER (J)

Raut Sunita Nivratirao (Appointment) Roll No.221803, Aged about 36 years, W/o Sh. S.N. Sawate, R/o Qtr. No.59/Type-II, Block No.4, Delhi Govt. Staff Quarters, Sector-3, Dwarka, New Delhi-110078.

...Applicant

(By Advocate: Mr. M.K. Bhardwaj)

VERSUS

- Sh. M.M. Kutty,
 Chief Secretary,
 Govt. of NCT of Delhi,
 Delhi Secretariat, I.P. Estate,
 Delhi.
- 2. Sh. Rajesh Chopra,
 Secretary,
 Delhi Subordinate Services
 Selection Board,
 FC-18, Institutional Area,
 Karkardooma, Delhi-110092.
- 3. Smt. Saumya Gupta,
 Directorate of Education,
 Govt. of NCT of Delhi,
 Old Secretariat, IP Estate,
 Delhi.

...Respondents

(By Advocate: Mr. Anuj Kr. Sharma)

ORDER (ORAL)

HON'BLE MS. PRAVEEN MAHAJAN, MEMBER (A):

Learned counsel for the respondents produced before us a copy of the order dated 25.05.2018 of the Hon'ble High Court of Delhi wherein direction has been issued that no coercive steps shall be taken against the petitioner for implementation of the impugned judgment. In view of the same, CP is closed and notices are discharged. The petitioner shall, however, be at liberty to seek appropriate remedy, as per law, before the appropriate forum, if considered necessary.

(S.N. Terdal) Member (J) (Praveen Mahajan) Member (A)

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